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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1074 OF 2006

ALLAHABAD, THIS THE 11th DAY OF OCTOBER, 2006

HON'BLE MR. A. K. BHATNAGAR, MEMBER-J  
HON'BLE MR. P. K. CHATTERJI, MEMBER-A

Govind Lal Son of Late Lal Ji,  
Resident of Village Chhittampur,  
Post Office-Goveriya,  
Mughalsarai, District-Chandauli.

.....Applicant

(By Advocate Shri Jagdish Pathak)

Versus

1. Union of India,  
through Secretary of Railways,  
Rail Bhawan, Railway Board,  
New Delhi.
2. General Manager (P),  
East Central Railway, Hajipur.
3. State of U.P. through  
Collector, District Chandauli.

.....Respondents.

(By Advocate Shri . . . . .)

ORDER

HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

By this O.A. the applicant has prayed for a direction to respondents to provide a suitable job to the applicant suiting to his qualifications in view of the acquisition of his

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agricultural land for construction of R.D.S.O. test track near Mughalsarai in the district of Chandauli. It is also prayed that a direction to respondents be given to consider the representation of the applicant filed as Annexure-3 to the O.A.

2. According to the counsel for the applicant, the land of the applicant was acquired for the purpose of test track at Mughalsarai with clear assumption that one job per family will be granted by the respondents, in case, the land is acquired for this purpose as per the agreement dated 20.06.1989 filed as Annexure-4 of the O.A.

3. The applicant has come to know that the department has started giving jobs to the similarly situated persons from March 2006. Learned counsel for the applicant has clearly stated in para 4.6 of the O.A. that 15 persons have already been given appointment in March 2006, while the case of the applicant has not yet been considered although he has submitted a representation to the effect to respondents no.2 through registered post on 28.07.2006 filed as Annexure-3. At this stage counsel for the applicant submitted that the applicant will feel satisfied if his representation is also decided by the competent authority subject to

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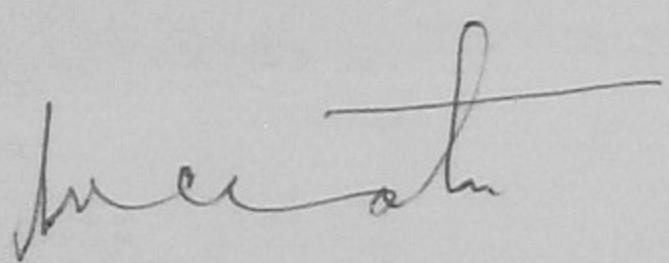
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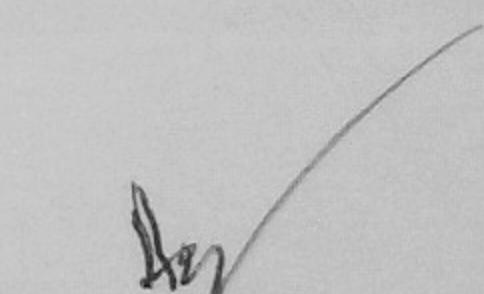
verification of the correctness of the information furnished and as per rules. After hearing the counsel we are of the view, that interest of justice would be met if a direction be issued to the competent authority to decide his representation within a specified period by a reasoned and speaking order.

4. Accordingly, the O.A. is finally disposed of with a direction to respondents no.2 i.e. General Manager (P), East Central Railway, Hazipur to look into this matter and decide the representation as per rules within a period of four months from the date of receipt of a copy of this order.

5. For the sake of convenience applicant may send a fresh copy of the representation along with copy of this O.A. to the competent authority. No costs.



Member-A



Member-J

/ns/